

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 172 of 2020

IN THE MATTER OF:

Balwant Singh Kanda

....Appellant

Vs.

Kanda Auto Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Satyavikram, Advocate

**For Respondents: Mr. Shekar Gupta, Mr. Mohd. Shahbaz,
Mr. Kamal Khatta and Ms. Manorama Mohanty,
Advocates for R-1,2,3.**

ORDER
(Virtual Mode)

17.11.2020: At request of Mr. Kamal Khatta Learned Counsel for the Appellant for filing of 'Reply/Response', two weeks time is granted from today to file the same. It is open to Appellant to file 'Rejoinder' within four days thereafter.

The Registry is directed to List the matter on **09th December, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn